

decided to include from 1-4-70, the normal map in the Southern Railway's time table as is being done in the case of other zonal Railway's time tables.

**Manufacture of Agricultural Heavy Machinery by Hindustan Machine Tools Ltd.**

**202. SHRI MANGALATHUMADAM :** Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Hindustan Machine Tools Ltd., is manufacturing or propose to manufacture agricultural heavy machinery; and

(b) if so, the details thereof ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED):** (a) and (b). The Hindustan Machine Tools Limited have submitted a proposal to take manufacture of 20 H. P. tractors for a capacity of 12,000 numbers per annum in their unit at Pinjore (Haryana). The proposal is at present under the active consideration of the Government.

**Double Track Between Khalilpur and Garhi Harsru (Northern Railway)**

**203. SHRI RAM KISHAN GUPTA :** Will the Minister of RAILWAYS be pleased to state :

(a) whether any proposal has been finalised for doubling the track between Khalilpur and Garhi Harsru on metre-gauge section of the Northern Railway; and

(b) if so, when it will be implemented ?

**THE MINISTER OF RAILWAYS (SHRI NANDA) :** (a) No.

(b) Does not arise.

**Liquidation of M/s. Devidayal Tube Industries Ltd., Bombay**

**204. SHRI RAM CHARAN :** Will the

Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that M/s. Devidayal Tube Industries Ltd., Bombay has gone into liquidation;

(b) if so, whether Government have taken any steps to ensure the repayment of the fixed deposit money to the depositors;

(c) the time by which the said amount is to be refunded to them; and

(d) whether Government will lay a statement showing the names of the depositors together with the amount deposited with the above concern for the last three years ?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED):** (a) Yes Sir. The Company was ordered to be wound-up by an Order of the High Court, Bombay, dated the 20th September, 1968.

(b) Necessary steps for repayment of the fixed deposit money to the depositors of the company will be taken by the Official Liquidator, Bombay, after the claims of various creditors are examined/investigated and assets of the company are realised.

(c) It is not possible to state precisely the time by which the amounts of fixed depositors (who are generally ranked with other ordinary creditors) will be refunded to them. Since the High Court of Bombay is seized of the matter, the Official Liquidator has to act as per the directions of the Court.

(d) As per audited accounts of the Company for the year ended 30-6-1967 the total amount shown as due on fixed deposits taken by the company is Rs. 15,05,796/-. It is not possible to lay statement showing the names of the depositors together with amount deposited with the company as the High Court Bombay is seized of the matter and the Official Liquidator is required to file a report together with the statement of affairs furnished by the Directors under Section 454 of the Companies Act 1956. Liquidator's report.